

fixed for AM/IR
on 30/12/1994

(1)

180mm
29/12/94
for D. Registrar

Dated: 30/12/94.

Applicant by Sh. G. K. Masand.
notice before admission returnable
on 6/1/95.

Parti.

The Respondents to keep the
relevant records of applicant and
Respondent No. 5 ready for perusal
on that date.

Issued Notice along with
G.A & T.O. dtd. 30/12/94
by hand on 30/12/94

(K)
4/1

M.R. Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
MCAI. V/c.

Dated: 6.1.95.

Shri G. K. Masand for the
applicant. Shri P. M. Pradhan for the
respondents.

Shri Pradhan makes a statement
that the Respondent No. 5 will not be
continued beyond a period of three
months within which the DPC will be
held for selecting the persons for
the promotional post of Works
Manager and that the continuance
of the Respondent No. 5 will be subject
to his being considered and selected
by the DPC in accordance with law.

In view of this statement Shri
Masand does not wish to proceed
with this petition. Liberty to approach
the Tribunal should the applicant
feel aggrieved by the decision of
the DPC. GA is disposed of.

Order/Judgment despatched
to Applicant/Respondent (s)
on 13/1/95

2/1/95

(P.P. Srinivasan) (MIA)

(M.S. Deshpande) V/c